

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

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Minutes of NC-V meeting No.10/AM 16 held on 11.06.2015

The meeting No.10/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 11.06.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri B.B. Bharti, Joint Textile Commissioner	TC Office, Mumbai
2.	Shri V.K. Kohali, Director	TC office, Noida
3.	Shri O.P. Sharma, Joint Industrial Advisor	C&PC
4.	Shri K.C. Meena, DDG	DGFT
5.	Shri Nand Lal, Consultant	DIPP
6.	Shri J.D. Giri, Vice President	AEPC
7.	Shri Ratan Lal Meena, FTDO	DGFT

The agenda for meeting No.10/AM-16 dated 11.06.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 10/84-ALC3/2015 **MEETING DATE** : 11.06.2015

Case No.:5/2/84-ALC3/2015	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 10/84-ALC3/2015 11.06.2015	Status: Deffered
HQ File :01/84/050/00005/AM16/	RLA File :07/24/040/00126/AM14/	Lic.No/Date: 0710096908 19.07.2013	Defer Date: 09.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). A deficiency letter has been issued to the firm on 08.5.2015 as the requirement of inputs for item No. 1 & 2 is very high and different in application and CAD/CAM. But firm's reply still awaited. Therefore it was decided to defer the case for relisting on 09.07.2015.			

Case No.:1/2/84-ALC3/2015	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 10/84-ALC3/2015 11.06.2015	Status: Deffered
HQ File :01/84/050/00001/AM16/	RLA File :07/24/040/00077/AM15/	Lic.No/Date: 0710104724 03.06.2014	Defer Date: 09.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). A deficiency letter has been issued to the firm on 12.05.2015 as the requirement of inputs for item No. 1 & 2 is very high and different in application and CAD/CAM. But firm's reply not received so far. Therefore it was decided to defer the case for relisting on 09.07.2015.			







Case No.:11/30/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
HQ File :01/84/050/00250/AM15/	RLA File :35/24/040/00017/AM15/	Lic.No/Date:3510044557 10.10.2014	Defer Date: 09.07.2015

3 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has been issued to the firm vide their letter dated 24.02.2015. Firm's reply is not received so far. Therefore, it was decided to call the applicant firm for appear personal hearing before NC alongwith all required information called by DC (MSME). Therefore it was decided to defer the case for relisting on 09.07.2015.

Case No.:11/34/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
HQ File :01/84/050/00282/AM15/	RLA File :35/24/040/00018/AM15/	Lic.No/Date:3510044563 20.10.2014	Defer Date: 09.07.2015

4 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has been issued to the firm vide their letter dated 19.02.2015 and reminder has also been sent by this office on 03.06.2015. Firm's reply is not received so far. Therefore, it was decided to call the applicant firm for appear personal hearing before NC on 09.07.2015 alongwith all required information/documents called by DC (MSME). Therefore it was decided to defer the case for relisting on 09.07.2015

Case No.:4/34/84-ALC3/2014	Party Name:SUNNY INTERNATIONAL LTD.	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
HQ File :01/84/050/00275/AM15/	RLA File :33/24/040/00013/AM15/	Lic.No/Date:3310030123 30.10.2014	Defer Date: 09.07.2015

5 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and noted that the firm had not submit the CAD/CAM, Measurement Chart and net content of inputs in export product. A deficiency letter has been issued to firm for the same on 08.04.2015 and reminder has also been issued to the firm on 08.05.2015. The firm's reply is not received so far. Therefore, it was decided to await the same and defer the case for relisting on 09.07.2015.

Case No.:13/46/84-ALC3/2014	Party Name:SASHIKAR ENTERPRISES PVT.LTD,	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
HQ File :01/84/050/00429/AM15/	RLA File :07/24/040/00391/AM15/	Lic.No/Date:0710107569 06.02.2015	Defer Date: 09.07.2015

6 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm had not submitted /mentioned the style nos , CAD etc. in the application. Therefore the committee decided to ask the firm to submit the same. Therefore, it was decided to defer the case for re-listing on 09.07.2015

Case No.:3/46/84-ALC3/2014	Party Name:BALLISTIC SAFETY SYSTEMS TECHNOLOGY INDIA PVT.LTD,	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
7 HQ File :01/84/050/00419/AM15/	RLA File :09/24/040/00623/AM15/	Lic.No/Date:0910061601 10.02.2015	Defer Date: 09.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and noted that the firm had not submit the CAD/CAM of the export product. A deficiency letter has been issued to firm for the same on 10.04.2015. Firm's reply is not received so far. Therefore, it was decided to await the same and defer the case for relisting on 09.07.2015.			

Case No.:14/46/84-ALC3/2014	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Approved
8 HQ File :01/84/050/00430/AM15/	RLA File :06/24/040/00034/AM15/	Lic.No/Date:0610038061 11.02.2015	Defer Date: 11.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided as per written comments of DIPP vide their U.O. 7/143/2015-TWS dated 25.05.2015 and ratify the above said Advance Authorization issued in this case as detailed below:-

S.No	Export Product	Export Quantity		Import item	Quantity allowed
1.	Harness made of non leather (textile chaps) made of air mesh fabric 3000 kg. , polyurethane nubuck leather 1.2 mm 2690 kg. , polyurethane nubuck leather 0.8 mm 1079.14 kg. And tc fabric with silicon print 346.85 kg. After 5% wastage	30000.000 pair	1.	Air mesh fabric 340 gsm + - 5% 150 cm width (tc air mesh fabric)	3150.000 Kg
			2.	Polyurethane nubuck leather 1.2 mm 140cm width , 480 gsm + - 5% (t.c polyurethane nubuck leather)	2824.500 Kg
			3.	Polyurethane nubuck leather 0.8 mm, 140cm width , 300 gsm +/-5% (t.c polyurethane nubuck leather)	1133.100 Kg
			4.	1500 meter tc woven fabric with silicon print tc65/35 110x76/45x45in black silicon irregular check printed in black width 57/58 inch silicon pattern gsm 160 +/- 5 % (t.c woven fabric with silicon)	364.200 Kg

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:19/46/84-ALC3/2014	Party Name:CHINAR FORGE LIMITED	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status: Approved
HQ File :01/84/050/00435/AM15/	RLA File :30/24/040/00058/AM15/	Lic.No/Date:3010103379 23.02.2015	Defer Date:09.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided as per as per written comments of DIPP vide their U.O. 7/140/2015-TWS dated 25.05.2015 and ratify the above said Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic Printed Tufted Carpets/Mats - 2,00,000SqMtrs. with rubber coating of 900 gms. per SQMtr. consisting of : (i) Nylon/Polyamide BCF Yarn 100% Nylon - 66857.14 Kgs. (Other details as per ANF4A enclosed)	208998.000 Kg	1. Nylon/Polyamide BCF Yarn 100% Nylon 2. Polypropylene Primary Carpet Backing 3. Natural Rubber Latex with DRC 60% and 62% TSC 4. Synthetic Rubber Latex with 66% TSC 5. Acid/Cationic Dyes of 100% strength 6. PolyacrylicThickner 7. Wingstay L 8. Calcium Carbonate	70,200 Kgs (1.05 Kg/kg content in export) 2,08,000 Sq. mt. (1.04 Sq.mt./kg content in export) 38,732.500 kg 1,16,023 Kg 1337.250 Kg 4,000 Kg (0.02 Kg/sq.mt.) 1200 Kg 29,800 Kg

Note : The value of dyes and thicker shall be restricted to 14% of FOB value within overall CIF Value of the licence.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:14/2/84-ALC3/2015	Party Name:BULKPACK EXPORTS LTD.,	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
HQ File :01/84/050/00014/AM16/	RLA File :56/24/040/00058/AM15/	Lic.No/Date:5610004549 23.02.2015	Defer Date:11.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. It was decided to defer the case for relisting on 09.07.2015.

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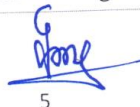
Case No.:10/2/84-ALC3/2015	Party Name:MOHAK CARPETS PVT.LTD.	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
HQ File 11 :01/84/050/00010/AM16/	RLA File :05/24/040/00558/AM15/	Lic.No/Date:0510393447 03.03.2015	Defer Date:09.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP/DC(MSME) for their comments. A deficiency letter has been issued to the firm by DIPP vide their letter No. 7/142/2015-TSW dated 22.05.2015. Firm's reply is not received so far. Therefore it was decided to defer the case for relisting on 09.07.2015			

Case No.:19/2/84-ALC3/2015	Party Name:MOHAK CARPETS PVT.LTD.	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
HQ File 12 :01/84/050/00019/AM16/	RLA File :05/24/040/00532/AM15/	Lic.No/Date:0510393448 03.03.2015	Defer Date:09.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP/DC(MSME) for their comments. A deficiency letter has been issued to the firm by DIPP vide their letter No. 7/142/2015-TSW dated 22.05.2015. Firm's reply is not received so far. Therefore it was decided to defer the case for relisting on 09.07.2015			

Case No.:26/2/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
HQ File 13 :01/84/050/00026/AM16/	RLA File :35/24/040/00036/AM15/	Lic.No/Date:3510044697 05.03.2015	Defer Date:09.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has been issued to the firm vide their letter dated 21.04.2015. Firm's reply is not received so far. Therefore, it was decided to call the applicant firm for appear personal hearing before NC on 09.07.2015 alongwith all required information/documents called by DC (MSME). Therefore it was decided to defer the case for relisting on 09.07.2015			

Case No.:24/2/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
HQ File 14 :01/84/050/00024/AM16/	RLA File :35/24/040/00039/AM15/	Lic.No/Date:3510044709 20.03.2015	Defer Date:09.07.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has been issued to the firm vide their letter dated 21.04.2015. Firm's reply is not received so far. Therefore, it was decided to call the applicant firm for appear personal hearing before NC on 09.07.2015 alongwith all required information/documents called by DC (MSME). Therefore it was decided to defer the case for relisting on 09.07.2015			




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Case No.:25/2/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
HQ File :01/84/050/00025/AM16/	RLA File :35/24/040/00038/AM15/	Lic.No/Date:3510044708 20.03.2015	Defer Date:09.07.2015
15	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has been issued to the firm vide their letter dated 21.04.2015. Firm's reply is not received so far. Therefore, it was decided to call the applicant firm for appear personal hearing before NC on 09.07.2015 alongwith all required information/documents called by DC (MSME). Therefore it was decided to defer the case for relisting on 09.07.2015		

Case No.:2/6/84-ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
HQ File :01/84/050/00044/AM16/	RLA File :05/24/040/00609/AM15/	Lic.No/Date:0510393764 27.03.2015	Defer Date:09.07.2015
16	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 14.05.2015. The firm's reply is not received so far. Therefore, it was decided to await the same and defer the case for relisting on 09.07.2015.		

Case No.:1/6/84-ALC3/2015	Party Name:SIVSHREE MEDITEX (INDIA) PRIVATE LIMITED,	Meet No/Date:10/84-ALC3/2015 11.06.2015	Status:Deffered
HQ File :01/84/050/00043/AM16/	RLA File :32/24/040/00029/AM15/	Lic.No/Date:3210077503 13.04.2015	Defer Date:09.07.2015
17	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. As informed by DC(MSME) a deficiency letter has also been issued to the firm vide their letter dated 14.05.2015. The firm's reply not so far. Therefore, it was decided to await the same and defer the case for relisting on 09.07.2015.		

Manual Agenda Cases

(18)

Case No.98	M/s. Orient Craft Ltd., Gurgaon.
NC 10/16 dt.11.06.2015	F.No. 01/84/171/04/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510376607 dated 20.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The Committee observed that the firm has not appeared for Personal Hearing on 11.06.2015 and also not furnish the reply of deficiency letter issued on 15.05.2015 as they have not given the justification of export and import. The Committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.

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Case No.99	M/s. Orient Craft Ltd., Gurgaon.
NC 10/16 dt. 11.06.2015	F.No. 01/84/171/57/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510392682 dated 05.01.2015.	

Decision:The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. Therefore, it was decided to defer the case for relisting on 09.07.2015.

(20)

Case No.100	M/s. Orient Craft Ltd., Gurgaon.
NC 10/16 dt. 11.06.2015	F.No. 01/84/171/56/AM-16/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510392683 dated 05.01.2015.	

Decision:The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. Therefore, it was decided to defer the case for relisting on 09.07.2015.

(21)

Case No.101	M/s. Chhotanagpur Rope Works Pvt. Ltd.
NC 10/16 dt. 11.06.2015	F.No. 01/84/050/00268/AM15/DES-V
Fixation of input output norms against Advance Authorisation No.0210205080 dated 21.10.2014.	

Decision:The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the justification and concentration in Petroleum based Lubricant, consumption of the export and also not furnish the certified data of Chartered Accountant. Therefore the committee decided to ask the firm for the same. It was decided to await the same and defer the case for re-listing on 09.07.2015.

(22)

Case No.102	M/s. Shree TirupatiBalajee Agro Trading Co. Pvt. Ltd. , Pithampur (M.P.)
NC 10/16 dt. 11.06.2015	F.No. 01/84/050/00196/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorisation No.5610004333 dated 16.07.2014.	

Decision:The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. Therefore, it was decided to defer the case for relisting on 09.07.2015.



(23)

Case No.103	M/s. Madura Coats Pvt. Ltd.
NC 10/16 dt. 11.06.2015	F.No. 01/84/050/00172/AM08/DES-V
Fixation of input output norms against Advance Authorisation No.3510021639 dated 13.09.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per SION J-4 as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Polyester Sewing Thread Made out of Polyester Staple Fibre	1,50,000.000KG	Polyester Staple Fibre	1,57,500 Kgs (including 5 % wastage)
			Lubricating Agent (PARAFIN WAX)	7,500 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(24)

Case No.104	M/s. Chelsea Mills
NC 10/16 dt. 11.06.2015	F.No. 01/84/171/019/AM15/DES-V
Modification of input output norms against Annual Advance Authorisation No.0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm have requested for modification against the minutes of NC in its meeting No. 01/AM16 dated 09.04.2015 of the above said Annual Advance Authorisation. Committee, therefore decided to send the request of the firm to DC (MSME) for examination and comments and defer the case for re-listing on 09.07.2015.

(25)

Case No.105	M/s. Chelsea Mills
NC 10/16 dt. 11.06.2015	F.No. 01/84/171/066/AM15/DES-V
Modification of input output norms against Annual Advance Authorisation No.0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details given by the firm in this case. Accordingly, Committee after deliberations with the members presented in the meeting decided to re-fix the adhoc norms against Advance Authorization issued in this case, as detailed below:-

S. No	Export Product	Export Quantity	Import item	Quantity allowed Per piece
1.	71% Cotton 27 % polyester/ 2% Spandex Denim Coated Dyed Girls Baggy Boot Cut jeans, (Style No 988117/ 104636)	5570 Nos.	71% Cotton 27 % polyester/ 2% Spandex Denim coated dyed fabric GSM 255±10%.	2.20 Sq. mtrs.
			Snap fasteners	2 set
			Snap Fastener	1 set
			Adjustable Elastic	1.05 Mtrs

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			Security Sensor Tags	1 Set
2.	100% Cotton Denim long Men's Shirts(Tall & Big) with Pkts/Flaps/ Appealeate, (Style No. 126391/134422)	4790 Nos.	100% Cotton Denim fabric GSM 221±10%.	3.85 sq. Mtrs.
			Security Sensor Tags	01 Set
3.	100% Cotton Denim Big boys long jackets, (Style No. 126205/192763/247010)	4092 Nos.	100% Cotton Denim Big Boys long jackets GSM 390+- 10%.	3.15 Sqm
			Snap fasteners	14 set
			Security Sensor Tags	01 Set
4.	100% cotton Denim Girls Long Dresses, (Style No. 138188/ 155812)	1810 Nos.	100% Cotton Denim fabric GSM 323+- 10%.	1.80 sq. mtrs.
			100% cotton Dyed fabric GSM 250+- 10%.	1.00 sq. mtrs.
			Security Sensor Tags	01 Set
			Sequences	20 gms/Pc
5.	98% Cotton 2% Spandex Infants and Girls jeans, (Style No.163296/259241/ 178360/371917)	5205 Nos.	98 % Cotton 2% Spandex Denim Stretch fabric GSM 340+- 10%.	1.28 sq. mtrs.
			70% polyester 30% Cotton Dyed Lining fabric GSM 110+-10%	0.30 sq. mtrs.
			Snap fasteners	1 set
			Rivets	1 Set
			Adjustable Elastic	1 mtrs.
			Security Sensor Tags	01 Set
6.	98 % Cotton 2% Spandex Girls (Big & Fat) Stretch Denim Jeans, Style No : (125616/ 196850/ 385086)	3220 Nos.	98 % Cotton 2% Spandex Girls (Big & Fat) Stretch Denim Jeans GSM 340+- 10%.	2.20 sq. mtrs
			Snap fasteners	1 set
			70% polyester 30% Cotton Dyed Fabric GSM 110 ±10%.	0.35 sq. mtrs.
			Security Sensor Tags	01 Set
7.	80% Cotton, 18% Polyester, 2% spandex Girls Denim (Tall & Fat) Denim jeans, (Style No. 125623/251125/ 196858/385089)	3800 Nos.	80% cotton, 18% Polyester, 2% spandex Denim stretch fabric GSM 295 ±10%.	2.28 sq. mtrs.
			70% polyester 30%cotton dyed fabric GSM 110 ±10%.	0.35 sq. mtrs.
			Snap fasteners	1 set
			Security Sensor Tags	01 Set

8.	70% Cotton, 28 % Polyester, 2% Spandex Girls (Tall & Fat) Denim jeans, (Style No. 125622/ 251124/ 196857/385095)	3438 Nos.	70% Cotton 28 % polyester/ 2% Spandex Stretch Denim Fabric, GSM323+-10%	2.35 sq. mtrs
			Snap fastener	1 set
			70% polyester 30% cotton dyed fabric GSM 110+-10	0.35 sq. mtrs.
			Adjustable Elastic	1 mtrs.
			Security Sensor Tags	01 Set
9.	100% Cotton Denim Long Full Sleeves Men's Shirt (Big & Tall) (Style No. 989314/144952)	3850 Nos.	100% cotton Denim fabric GSM 287±10%.	3.85 sq. mtrs.
			Security Sensor Tags	01 Set
10.	85% Cotton, 15% Polyester Denim Girls Long Sleeves Full Length Dresses with Belt, (Style No. 978538)	2562 Nos.	85% cotton, 15% Polyester Denim fabric GSM 287±10%.	2.87 sq. mtrs
			70% polyester 30% cotton dyed lining fabric GSM 110 ±10%.	0.40 sq. mtrs.
			Security Sensor Tags	01 Set

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.106	M/s Chelsea Mills
NC 10/AM-16, dt.11.06.2015	File No.01/84/171/00125/AM-14/DES-V
Modification of input output norms in respect of Annual Advance Authorization No. 05103833092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the adhoc norms in respect of Annual Advance Authorization issued in this case as detailed below:-

S.No	Export item	Exp. Qty	Import item	Qty Allowed per piece
1	98% Cotton 2 % Spandex Denim womens long Jacket (StyleNo. 221281/ 221729/221273)/ 926983	1pc	98% Cotton 2 % Spandex Stretch Denim fabric GSM 340 ±10%	3.55 sq. mtrs.
			Snap Fasteners	8 Set
			Sensor Tags	01 Set
2.	100% cotton Denim infant Girls jeans.	1pc	100% Cotton Denim fabric GSM 289 ±10%..	1.28 sq. Mtrs.
			70% Polyester30% cotton dyed lining fabric GSM 110±10%..	0.30sq. mtrs.

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	(Style No. 174100)		100% cotton crocheted lace dyed fabric GSM 223 \pm 10%.	0.12 sq. mtrs.
			Sensor Tags	01 Set
3.	100% cotton Denim EMB Girls Shorts. (Style No. 423229)	1pc	100% Cotton Denim fabric GSM 340 \pm 10%..	0.85 sq. mtrs.
			70% Polyester30% cotton dyed lining fabric GSM 110 \pm 10%..	0.30sq. mtrs.
			Elastic	1.0 mtrs.
			Snap Fasteners	1Set
			Sensor Tags	01 Set
4.	73%cotton 25% Polyester 2% spandex stretch denim girls jeans(Style No. 344096)	1pc	73%cotton 25% Polyester 2% spandex stretch denim GSM 259 \pm 10%..	2.28 sq. mtrs.
			Sensor Tags	01 Set
5.	100% cotton Denim infants flared dress100 %cotton dyed diaper (Style No. 408077)	1pc	100% cotton Denim fabric GSM 221 \pm 10%..	1.44 sq. mtrs.
			100% cotton dyed fabric GSM 85 \pm 10%..	0.40 sq. mtrs.
			Sensor Tags	01 Set
6.	80%cotton 18% Polyester 2% spandex stretch denim tall girls jeans(Style No. 317144)	1pc	80%cotton 18% Polyester 2% spandex stretch denim GSM 295 \pm 10%..	2.35 sq. mtrs.
			100% cotton crocheted lace dyed fabric GSM 223 \pm 10%.	0.14 sq. mtrs.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.107	M/s. Alps Industries Ltd.
NC 10/16 dt. 11.06.2015	F.No. 01/84/050/162/AM14/DES-V
Amendment of input output norms against Advance Authorisation No.0510363932 dated 29.08.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm have requested for amendment against the minutes of NC in its meeting No.15/AM15 dated 17.07.2014 of the above said Advance Authorisation. Committee, therefore decided to send the request of the firm to DC (MSME) for examination and comments and defer the case for re-listing on 16.07.2015.

Rup

G. Singh

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